

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Dated : This the 06th day of January 2002.

Original Application no. 1452 of 2002.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman  
Hon'ble Maj Gen K.K. Srivastava, Administrative Member.

Atul Kumar Bhagi, S/o Late Sri O.P. Bhagi,  
R/o B 66 C Parkar Road, Railway Colony,  
Moradabad.

... Applicant

By Adv : Sri V.K. Agnihotry

Versus

1. Union of India through General Manager,  
Baroda House, Northern Railway Headquarter,  
New Delhi.
2. Divisional Railway Manager,  
Northern Railway,  
Moradabad.

... Respondents

By Adv : Sri A.K. Gaur

ORDER

Hon'ble Mr. Justice R.R.K. Trivedi, VC.

In This OA, filed under section 19 of the A.T. Act, 1985, has been filed for implementing the judgment and order dated 10.5.2001 passed in case no. 260 of 1999 passed by Chief Commissioner for disabled person under the Person with disabilities (Equal opportunities, Protection of Right and full participation) Act, 1995. As order has been passed under the Act, We do not find any provision under A.T. Act, 1985 under which the order passed by another authority may

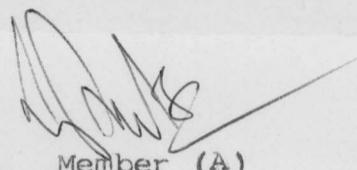


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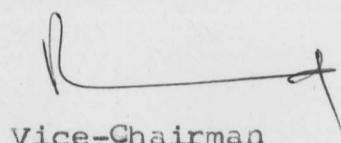
2.

be implemented by this Tribunal. The OA is accordingly dismissed as not maintainable with <sup>out</sup> prejudice to rights <sup>u</sup> to approach the appropriate forum for the relief claimed, <sup>hose</sup>.

2. There shall be no order as to costs.



Member (A)



Vice-Chairman

/pc/